

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5681  
ANSWERED ON:28.04.2015  
ATROCITIES AGAINST SC  
Paswan Shri Kamlesh

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has undertaken any study regarding strict implementation of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989;
- (b) if so, the details and outcome thereof;
- (c) the number of cases registered against public servants for willful neglect of their duties in implementing the said Act and Rules framed thereunder during each of the last three years, State-wise; and
- (d) the number of cases disposed/ pending/withdrawn and the number of persons convicted during the said period, State-wise?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) & (b): The Indian Institute of Dalit Studies, New Delhi in its Report of February, 2011, related to a Government funded sample based evaluation study on atrocities in Haryana, Bihar and Uttar Pradesh, has, inter-alia, made following findings:-

(i) Atrocities are rooted in both historical and immediate contexts. In case of former, issues related to land and long run resistance against exploitation are core to atrocities whereas in case of latter, petty issues perpetuate the same.

(ii) Judicial system has not been able to dispose atrocity cases speedily.

(iii) The support of civil society organizations/ NGOs was found minimal.

(c) & (d): The year-wise data pertaining to cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 is provided by the National Crime Records Bureau (NCRB), Ministry of Home Affairs (MHA). Since the section wise segregated data under the Act is not maintained by the NCRB, the details of cases as sought, which relate to section 4 of the Act, are not available with the Ministry of Social Justice & Empowerment. The total number of cases disposed, convicted, withdrawn and pending in the courts is given in the statement annexed.